

GOVERNMENT OF INDIA
MINISTRY OF AYUSH
LOK SABHA
UNSTARRED QUESTION NO. 1901
FOR ANSWER ON 06/12/2024
“AYUSH Professionals”

1901. Shri K. Radhakrishnan:

Will the Minister of AYUSH be pleased to state:

- a) whether the Government is aware that the medical professionals belonging to the AYUSH are not treated at par with the medical professionals of the modern medicine including the service and salary matters in the country and if so, the details thereof;
- b) whether the Government has taken note of the judgment of the Supreme Court that there cannot be discrimination between doctors of AYUSH and modern medicine and if so, the details thereof along with the action taken thereon;
- c) whether the Government intends to bring in a comprehensive legislation to eliminate the discrimination between the medical practitioners of the AYUSH and modern medicine in the country; and
- d) if so, the details thereof along with the steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAPRAO JADHAV)**

(a) & (b) Ministry of Ayush, Government of India is the cadre controlling authority for Ayush Doctors posted in Central Government Health Scheme(CGHS). These Doctors are getting the benefits of salary and allowances at par with the Doctors of modern medicine deployed by Ministry of Health & Family Welfare in CGHS. The Ayush Doctors are given time bound promotions under the Dynamic Assured Career Programme (DACP) scheme at par with the Doctors of modern medicine. The Government has also enhanced the retirement age of Ayush Doctors from 60 years to 65 years at par with the Doctors of modern medicine.

Public Health is a State subject. The appointment of AYUSH doctors and fixation of their salary comes under the purview of respective State/UT Government.

- c) No, Sir.
- d) Does not arise.